

(b) if so, the steps being taken by the Government to set up more LPG agencies in the State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) As on 1.7.95, there were 177 LPG distributorships operating in Bihar.

(b) LPG marketing is being expanded gradually and steadily by including more and more locations in the LPG Marketing Plan keeping in view the demand potential and product availability all over the country. Accordingly, in addition to 44 LPG distributorships pending for commissioning from previous Marketing Plans, 95 LPG distributorships have been included in the current plan 1994-96 for Bihar against the number of 1191 for the whole country.

[English]

Persons Detained Under TADA

664. SHRI HARI KISHORE SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that persons detained under TADA have not been released even after the lapse of this Act; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). Yes, As per section 1(4) of the expired Act, any investigation or legal proceeding or remedy pending on the date of such expiry may be continued as if the Act had not expired.

Fire Safety Act

665. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to amend the Fire Safety Act; and

(b) if so, the details thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b). There is no Central Fire Safety Act because the legislations pertaining to 'Fire' are enacted by the respective States. The Delhi Fire Prevention and Fire Safety Act, 1986 was enacted by Parliament. No amendment to this Act is under consideration of the Central Government.

Change in Timings of National Channel

666. SHRI A. VENKATESH NAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a change has been made in the timings of the National Channel (I and II) television programmes and news timings recently;

(b) if so, whether his Ministry has received representations in this regard;

(c) if so, the details thereof; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) Yes, Sir.

(b) to (d). The change has evoked both positive and negative reactions. On its part Doordarshan continues to monitor its programme schedule and will effect changes in it as and when deemed necessary based on its overall programme requirements from time to time.

[Translation]

Agricultural and Rural Development

667. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the per capita amount sanctioned to Madhya Pradesh under State Plan for agriculture and allied activities and rural development during each of the last three years;

(b) the amount sought for by the State Government and approved by the Planning Commission for this purpose during the above period; and

(c) the reasons for allocating less amount?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG): (a) The per-capita amount (based on the population figures of 1991 census) sanctioned to Madhya Pradesh under State Plan for agriculture and allied activities and rural development during the last three years are as follows:

Year	(Rupees)	
	Agriculture and Allied Activities	Rural Development
1993-94	27.26	19.22
1994-95	27.77	29.89
1995-96	32.09	47.12

(b) The amount sought for by the State Government and approved by the Planning Commission for the purpose during the above period are as follows: